

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 840/2014

(Arising out of impugned final judgment and order dated 17/07/2006
in CRLA No. 1009/1994 passed by the High Court Of Judicature at
Allahabad)

MATRU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and exemption from filing c/c of the
impugned judgment and exemption from filing O.T. and office report)
(For final disposal)

Date : 17/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Shiv Kumar Suri (ac),Adv.
Mr. Satendra Kumar Rai,Adv.

For Respondent(s)

Mr. Irshad Ahmad,AAG
Mr. Abhish Kumar,Adv.
Ms. Archana Singh,Adv.UPON hearing the counsel the Court made the following
O R D E R

List next week.

[O.P. SHARMA]
COURT MASTER[INDU BALA KAPUR]
COURT MASTER

Signature Not Verified

Digitally signed by
Om Parkash Sharma
Date: 2014.11.18
17:16:48 IST
Reason: